

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

forwarded by the Employment Exchange. In view of this, learned counsel for the applicant prays for a direction to the Respondents to consider his candidature alongwith others.

Going by the order of Their Lordships of the Honourable High Court of Orissa in a similar matter in OJC No. 10454 of 1997, it is ordered that any appointment made to the post in question, shall be subject to the result of this Original application and pendency of this Original Application, shall not be a bar on the Respondents to consider the case of the applicant. With the above directions the prayer for interim relief is disposed of.

Let a copy of this order be given to learned counsels for both sides and a copy of this order be sent to the Respondents alongwith notices.

At the request of the learned counsel for the applicant Mr. T. Rath, it is ordered that notice to Respondent No. 2 be sent through DUSTI.

J. Jay
VICE-CHAIRMAN 16.7.98

J. Jay
MEMBER(JUDICIAL)

Order dated 22.8.2003

Shri T. Rath, learned counsel for the applicant that he does not wish to press this O.A. any further. Heard Shri U.B. Mohapatra, learned Addl. Standing Counsel for the Respondents.

In view of the above submission, this O.A. is disposed of for not being pressed. No costs.

Inform the parties.

J. Jay
VICE-CHAIRMAN 22/8/03

J. Jay
MEMBER(JUDICIAL)

1. Counterfaded -
copy served.
2. For hearing

DS 5/8/03 Birendra

Four copies of said order of 22.8.2003 issued to
counsel for both sides
DS 5/8/03 10/8/03 S. C. O.